

369 Bills Introduced CHAITRA 29, 1976 (SAKA) Bills Introduced 370
17.28 hrs. 17.37 hrs.

HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) BILL*

[AMENDMENT OF SECOND SCHEDULE]

SHRI M. C. DAGA (Pah): I beg to move for leave to introduce a Bill to amend the Homoeopathy Central Council Act, 1973.

MR. CHAIRMAN: The question is—

“That leave be granted to introduce a Bill further to amend the pathy Central Council Act, 1973”.

The motion was adopted.

SHRI M. C. DAGA: Sir, I introduce the Bill

MR. CHAIRMAN: Shri Madhu Limaye He is not here. Shri Ranu Bahadur Singh He is not here. Shri Panda.

17.37 hrs

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL*

[AMENDMENT OF SECTION 80 AND INSERTION OF SECTION 80A]

SHRI D. K. PANDA (Phanjnagar): I beg to move for leave to introduce a Bill further to amend the Code of Civil Procedure 1908

MR CHAIRMAN The question is—

“That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908”

The motion was adopted.

SHRI D. K. PANDA: Sir I introduce the Bill.

*Published in Gazette of India, dated 16-4-76.

MOTHER'S LINEAGE BILL—contd.

MR. CHAIRMAN: Now, we take up further consideration of the following motion moved by Shri Madhu Limaye on the 5th April, 1974:—

“That the Bill to provide for the right to trace one's lineage from the side of one's mother, be taken into consideration.”

There is one amendment in the name of Shri Daga. Are you moving the amendment?

SHRI M C DAGA (Pah): Sir, I move:

“That the Bill be circulated for the purpose of eliciting opinion thereon by the 3rd August, 1974.”
(1)

MR. CHAIRMAN: Since Shri Limaye is not here I have given permission to Shri Daga to move his amendment. Shri Madhu Limaye was on his legs last time.

SHRI S. M. BANERJEE (Kanpur): Shri Limaye has already spoken.

MR CHAIRMAN: But he has not concluded. There is a problem now about the Private Members' Business. The Bihar discussion has taken so long. And so, if we have to take up the Private Members' Business, it means the House will have to sit upto 8 O'clock I would like to know the pleasure of the House.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): I had a talk with my friends on this. Opposite side I think we shall go on till 12.30 hours if there are speakers. Or else, let us go on till 18 hours.

Extraordinary, Part II, Section 2,